

Indian Administrative Service (Pay) Fifth Amendment Rules, 1980.

(x) G.S.R. No. 475, dated the 3rd May, 1980, publishing the All India Services (Leave) Amendment Rules, 1980.

(xi) G.S.R. No. 512, dated the 10th May, 1980, publishing the All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1980.

(xii) G.S.R. No. 545, dated the 17th May, 1980, publishing the All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1980.

(xiii) G.S.R. No. 546, dated the 17th May, 1980, publishing the All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1980.

[Placed in Library. See No. LT-822/80 for (i) to (xiii)].

Notification of the Delhi Administration (Public Relation Department) and Related Papers.

SHRI YOGENDRA MAKWANA: Sir, I also beg to lay on the Table a copy (in English and Hindi) of the Delhi Administration (Public Relation Department) Notification No. U-13021/14/80-Delhi (i) dated the 11th April, 1980, under sub-section (3) of section 490 Of the Delhi Municipal Corporation Act, 1957, along with an Explanatory Memorandum on the Notification. [Placed in Library. See No. LT-820/80].

Papers under Clause (1) of Article 151 of the Constitution

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under clause (1) of article 151 of the Constitution—

(i) Appropriation Accounts Union Government (Civil) for the year 1978-79. [Placed in Library. See No. LT-836/80].

(ii) Report of the Comptroller and Auditor-General of India for the year 1978-79, Union Government

(Civil) [Placed in Library. See No. LT-835/80].

(iii) Appropriation Accounts Union Government (Posts and Telegraphs) for the year 1978-79. [Placed in Library. See No. LT-836/80].

(iv) Report of the Comptroller and Auditor General of India for the year 1978-79, Union Government (Posts and Telegraphs). [Placed in Library. See No. LT-835/80].

Notifications of the Ministry of Finance (Department of Revenue) and Related papers

SHRI MAGANBHAI BAROT: Sir, I also beg to lay on the table the following papers:

I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 223 (E), dated the 22nd April, 1980, under section 90 of the Income Tax Act, 1961, read with section 24A of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-856/80].

II. A copy (in English and Hindi) Of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 513, dated the 25th April, 1980, under sub-section (2) of section 23 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-854/80].

III. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification S.O. No. 273 (E), dated the 25th April, 1980, publishing the Estate Duty (Amendment) Rules, 1980, under sub-section (3) of section 85 of the Estate Duty Act, 1953. [Placed in Library. See No. LT-853/80].

IV. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 38 of the Central Excises and Salt Act, 1944:

(i) G.S.R. No. 549, dated the 19th April, 1980, publishing the Central Excise (4th Amendment) Rules, 1980.

(ii) G.S.R. No. 276(E), dated the 23rd May, 1980, publishing the Central Excise (5th Amendment) Rules, 1980.

Placed in Library. See No. LT-857/80 for (i) and (ii)].

V. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue) under section 296 of the Income Tax Act, 1961:—

(i) S.O. Nos. 1410 to 1415, dated the 24th May, 1980.

(ii) S.O. No. 351(E), dated the 26th May, 1980, publishing the Income Tax (Second Amendment) Rules, 1980.

[Placed in Library. See No. LT-855/80 for (i) and (ii)].

VI. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under section 159 of the Customs Act, 1962, along with the Explanatory Memoranda on the Notifications:—

(i) G.S.R. Nos. 112(E), 113(E), dated the 25th March, 1980.

(2) G.S.R. Nos. 164(E) and 170(E) to 176(E) dated the 31st March, 1980.

(3) G.S.R. Nos. 178(E), 179(E), 181(E), 182(E), 186(E) and 188(E) to 191(E), dated the 1st April, 1980.

(4) G.S.R. No. 197(E), dated the 2nd April, 1980.

(5) G.S.R. No. 198(E), dated the 3rd April, 1980.

(6) G.S.R. No. 201(E), dated the 5th April, 1980.

(7) G.S.R. No. 205(E), dated the 14th April, 1980.

(8) G.S.R. Nos. 206(E) to 208(E), dated the 15th April, 1980.

(9) G.S.R. Nos. 209(E) and 210(E), dated the 17th April, 1980.

(10) G.S.R. Nos. 212(E) to 216(E), dated the 18th April, 1980.

(11) G.S.R. Nos. 217(E) and 218(E), dated the 19th April, 1980.

(12) G.S.R. Nos. 230(E) to 234(E), dated the 23rd April, 1980.

(13) G.S.R. Nos. 239(E), dated the 25th April, 1980.

(14) G.S.R. No. 480, dated the 3rd May, 1980.

(15) G.S.R. Nos. 249(E) to 252(E), dated the 9th May, 1980.

(16) G.S.R. No. 260(E), dated the 13th May, 1980.

(17) G.S.R. No. 263(E), dated the 14th May, 1980.

(18) G.S.R. No. 264(E), dated the 15th May, 1980.

(19) G.S.R. No. 265(E), dated the 16th May, 1980.

(20) G.S.R. No. 268(E), dated the 20th May, 1980.

(21) G.S.R. No. 276(E), dated the 23rd May, 1980.

(22) G.S.R. No. 568, dated the 24th May, 1980.

(23) G.S.R. Nos. 278(E) and 282(E), dated the 28th May, 1980. [Placed in Library. See No. LT-859/80 for (1) to (23)].

VII. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 132(E), dated the 27th March, 1980, under section 11(H)(c) of the Customs Act, 1962. [Placed in Library. See No. LT-860/80].

VIII. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue), Notification G.S.R. No. 133(E), dated the 27th March, 1980, under section 11(K)(2) of the Customs Act, 1962. [Placed in Library. See No. LT-860/80].

X. A copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), along with the Explanatory Memoranda thereon:—

(1) G.S.R. Nos. 162(E), 163(E) and 168(E), dated the 31st March, 1980.

(2) G.S.R. Nos. 183(E) and 184(E), dated the 1st April, 1980.

(3) G.S.R. No. 196(E), dated the 2nd April, 1980.

(4) G.S.R. Nos. 199(E) and 200(E), dated the 5th April, 1980.

(5) G.S.R. Nos. 226(E) to 229(E), dated the 23rd April, 1980.

(6) G.S.R. Nos. 235(E) to 237(E), dated the 24th April, 1980.

(7) G.S.R. No. 238(E), dated the 25th April, 1980.

(8) G.S.R. No. 245(E), dated the 29th April, 1980.

(9) G.S.R. No. 479, dated the 3rd May, 1980.

(10) G.S.R. Nos. 253(E) and 254(E), dated the 9th May, 1980.

(11) G.S.R. Nos. 514 and 515, dated the 10th May, 1980.

(12) G.S.R. Nos. 257(E), to 259(E), dated the 13th May, 1980.

(13) G.S.R. Nos. 269(E) to 271(E), dated the 20th May, 1980.

(14) G.S.R. No. 274(E), dated the 22nd May, 1980.

(15) G.S.R. Nos. 279(E) and 280(E), dated the 28th May, 1980.

(16) G.S.R. No. 282(E), dated the 31st May, 1980.

(17) G.S.R. Nos. 294(E), to 296(E), dated the 7th June, 1980.

[Placed in Library. See No. LT-358/80 for (1) to (17).]

RE THE ALLEGED DISPARAGING REMARKS AGAINST THE CHAIR

THE MINISTER OF AGRICULTURE AND RURAL RECONSTRUCTION RAO BIRENDRA SINGH: Sir, I would like to make one submission, Yesterday, some hon. Members said that I had made some disparaging remarks against the Chair. I think, you have been able to go through the records and I hope you are satisfied that there was not anything in the least disparaging that I

said against the Chair. The record is very clear. If there was anything about irrelevancy, it was in respect of what the hon. Members raised as a question. I have every respect for the Chair. I am fully conscious . . .
(Interruptions)

SHRI ERA SEZHIYAN (Tamil Nadu): Again, he is reiterating the same thing, as he did yesterday.

MR. CHAIRMAN: I hope these things should be left where they are.
(Interruptions)

Mr. Minister, it is very handsome of you to come forward yourself and speak about it. I am satisfied. (Interruptions)

SHRI K. C. PANT (Uttar Pradesh): Sir, may I say just one thing? It is very good of the hon. Minister to have made a statement. But I think, after sleeping over the matter for one night, if he had showed some respect for the Opposition also, it might have smoothened the whole thing.

[The Vice-Chairman (Shri A. G. Kulkarni) in the Chair]

SHRI ERA SEZHIYAN: Sir, I would like to make one submission. The hon. Minister has said, he has not made any disparaging remarks against the Chair. But he again reiterated that the supplementary put here was irrelevant. My contention is that when the Chair has allowed a supplementary, if you make a comment whether it is irrelevant or not, then, it is a reflection on the Chair as well as the House. Once the Chair has allowed the supplementary, in this case the supplementary was repeated by the Chairman himself the Minister cannot make a comment that it is irrelevant. Again, he is reiterating the same thing today. He has said that the question put by the Opposition has been irrelevant, his is a reflection on the Chair. (Interruptions)

THE VICE-CHAIRMAN (SHRI A. G. KULKARNI): Mr. Sezhiyan, the hon. Minister has shown respect to